

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-05-2024 AT 10:30 AM**

CP (IB) No. 237/9/HDB/2020

AND

**IA (IBC) 1331/2023, IA (IBC) 258 & 892/2024 in CP (IB) No. 237/9/HDB/2020
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Action Group Associates

...Operational Creditor

AND

M/s. BEML Midwest Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1331/2023

Orders not pronounced. **For orders on 18.06.2024.**

IA (IBC) 258/2024

Learned Counsel Ms Nishitha, for applicant present through Video Conference.

Learned Counsel Mr G Bhupesh, for respondent present physically.

Smt Padma Priyanka, Liquidator present physically.

Counter filed with a delay and memo filed to condone delay of 14days and the same is received subject to the payment of costs for the delay beyond 7 days.

Copies served. For filing rejoinder one week time granted. For hearing, matter adjourned to 18.06.2024.

IA (IBC) 892/2024

Learned Counsel Mr G Bhupesh, for Liquidator present physically.

Smt Padma Priyanka, Liquidator present physically.

This is an application to take on record the second quarterly progress report. Report taken on record. Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)